

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:109  
ANSWERED ON:05.08.2013  
VIOLATION IN CLEARANCE NORMS  
Aaron Rashid Shri J.M.

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government has noticed that some developer including Adani Enterprises has violated certain environmental norms for contentious port and Special Economic Zones (SEZ) project in Mundra, Gujarat;
- (b) if so, the details thereof; and
- (c) the steps taken/being taken by the Government in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (c) Ministry had granted Environment and CRZ clearance to M/s Adani Port and SEZ Limited (APSEZL) (Formerly Mundra Port and SEZ Limited) on 12.01.2009 for the development of Port facilities at Mundra, District Kutch, Gujarat.

In view of various representations against the Port facility of M/s APSEZL, Ministry constituted a Committee under the Chairpersonship of Ms Sunita Narain in September, 2012 to examine the allegations. The committee has since submitted its report. The report has pointed out certain violations with respect to creeks, mangroves etc. and made recommendations for effective deterrence for non-compliance and remedial measures which includes creation of an Environment Restoration Fund, mangrove conservation, strengthening the monitoring mechanism, preservation of the creeks, maintenance of inter-tidal action, fly ash management and disposal, lining of intake and outfall channels, ground water quality monitoring, CSR activities for fishermen and cancellation of North Port project etc.